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5
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Application No. 462 /2001

Applicant(s) :- Bipul Kalita

Respondent(s) :- Govt. of Assam

Advocate for the Applicant :- Mr B.K. Sharma, S. Sonma,
U.K. Nain

Advocate for the Respondent :- CCSE

Notes of the Registry	Date	Order of the Tribunal
This is application in form C.F. for Rs. 50/- deposited vide IP/2001/6978358	16.1.02	<p>Heard learned counsel for the parties.</p> <p>Application is admitted. Issue notice on the respondents. Called for records. Returnable by four weeks.</p> <p>List on 15.2.02 for orders.</p>
Dated <u>21.1.2001</u> <i>D. Registrar</i> <u>28/1/2001</u>	1m	<i>Vice-Chairman</i>
<i>5 copies has been filed</i> <u>28/1/2001</u>	15.2.02	<p>List on 14.3.2002 to enable the respondents to obtain necessary instructions.</p>
<i>Seksakam. Notice prepared and sent to D.S. for enquiring the respondent No. 1 his to Regd. Adm.</i>	14.3.2002	<p><i>ICC Usha</i> Member</p> <p>Prayers have been made by Mr. A.K. Choudhury, learned Addl. C.G.S.C. and by Mr. Y.K. Phukan, learned Sr. Govt. Advocate for the State of Assam for time to file written statement.</p>
<u>DINo 189 to 193</u>		<p>Prayer accepted. List the case again on 12.4.2002 for order.</p>
<u>Dtd 28/1/02</u>		<p><i>ICC Usha</i> Member</p>
<i>Notices of Respondent No 2 returned on a/c of address unknown</i> <u>20/2/02</u>	bb	<i>Vice-Chairman</i>

2
① Service report are
still awaited.

② Notices of Respondent
No- 2, Retained un-
Served.

By
13.3.02.

No. written statement
has been filed.

By
11.4.02.

No. written statement
has been filed.

By
3.5.02.

No. written statement
has been filed.

By
22.5.02.

12.4.02 Notices are duly served on the Respondents, though office note indicated notices are returned. In fact, learned Respondent No. 2, learned counsel for the State of Assam appeared through Mr. Y.K. Phukan, learned Sr. counsel and prayed for time to file written statement. No written statement is forthcoming despite time granted. Respondents are allowed three weeks time to file written statement as a last chance.

List on 6/5/2002 for orders.

I C Ushar
Member

Vice-Chairman

mb

6.5.02 No written statement is forthcoming so far despite the direction issued. Mr. A.K. Choudhury, learned Addl. C.G.S.C. appearing on behalf of the Respondent No.1 stated that the Central Government decided not to file separate reply in the case. The Union of India already sent the request to State Government. No written statement so far is filed by the State Government. List the case on 23/5/2002 to enable the Respondents to file written statement, if any, as a last chance.

I C Ushar
Member

Vice-Chairman

mb

23.5.02 Heard Mr. U.K.Nair, learned counsel for the applicant and also Mr. A.K.Choudhury, learned Addl. C.G.S.C. and Mrs. M.Das, learned Govt. Advocate for the State of Assam.

Mrs. Das, learned Govt. Advocate submitted that they are filing written statement within three weeks from today. In the circumstances, the matter may now be listed for hearing on 26.6.2002. In the meantime, parties may exchange their pleadings.

Vice-Chairman

No. written statement
has been filed.

By
25.6.02.

(3) OA 4162/2001

Notes of the Registry } Date

Order of the Tribunal

Heard learned counsel for the parties. The judgment reserved.

By order.

2.7.02

Judgment delivered in open Court. Kept in separate sheets. Application is disposed of. No costs.

I C Uher
Member

Vice-Chairman

Notes of the Registry Date

Order of the Tribunal

Head Leandre

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 462 of 2001

Date of Decision. 2-7-2002

Shri Bipul Chandra Kalita

Petitioner(s)

Mr. B.K. Sharma, Mr S. Sarma and
Mr U.K. Nair

Versus-

Advocate for the
Petitioner(s)

The Union of India and others

Respondent(s)

Mr A.K. Chaudhuri, Addl. C.G.S.C.

Dr Y.K. Phukan, Sr. Government Advocate, Assam

and Mrs M. Das, Government Advocate, Assam. Advocate for the
Respondent(s)

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE MR K.K. SHARMA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.462 of 2001

Date of decision: This the 2nd day of July 2002

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr K.K. Sharma, Administrative Member

Shri Bipul Chandra Kalita,
Retired Inspector General of Police,
(Vigilance and Anti-Corruption),
Resident of Natun Sarania, Chandmari,
Guwahati.

.....Applicant

By Advocates Mr B.K. Sharma, Mr S. Sarma and
Mr U.K. Nair.

- versus -

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Home Affairs, New Delhi.
2. The State of Assam, represented by the Chief Secretary, Dispur, Guwahati.
3. The State of Meghalaya, represented by the Chief Secretary, Shillong, Meghalaya.
4. The Secretary to the Government of Assam, Home (A) Department, Dispur, Guwahati.
5. The Director General and Inspector General of Police, Assam, Ulubari, Guwahati.

.....Respondents

By Advocate Mr A.K. Chaudhuri, Addl. C.G.S.C., Dr Y.K. Phukan, Sr. Government Advocate, Assam and Mrs M. Das, Government Advocate, Assam.

.....

O R D E R R

CHOWDHURY.J. (V.C.)

The issue relates to promotion vis-a-vis fixation of seniority.

2. Basic facts - The applicant was appointed to the Indian Police Service (IPS for short) by promotion of substantive members of the State Police Service in the Joint Cadre of Assam - Meghalaya and served in the Assam

Wing of the Cadre. 1973 was assigned as his year of allotment. After rendering meritorious service the applicant attained his age of superannuation on 31.5.2000. The applicant pleaded for consideration of his case for promotion as Additional Director General of Police in the pay scale of Rs.22,400-525-24,500 with effect from 25.10.1999 on the ground that Shri B.K. Dey, IPS, Inspector General of Police (Headquarter), Meghalaya was promoted to officiate as Additional Director General of Police and Inspector General of Police in the aforementioned scale of pay vide order dated 25.10.1999. According to the applicant, Shri B.K. Dey, a direct recruit to the IPS was appointed in the year 1973. He was allotted to the West Bengal Cadre of IPS upon his selection to the IPS. The said officer was transferred from West Bengal Cadre to the Assam - Meghalaya Joint Cadre and posted in the Meghalaya segment in the year 1984 vide Notification No.l-29011/1/81/IPC dated 5.6.1984. On his transfer, Shri Dey was posted as Assistant Inspector General of Police in the office of the Inspector General of Police, Meghalaya, Shillong on 6.9.1984. The applicant pleaded in the application that in view of the operation of Rule 6 of the IPS (Regulation of Seniority) Rules, 1988, the said officer ought to have been assigned the position in the gradation list of the Cadre to which he was transferred below all the officers of his category borne on that cadre who were of the same year of allotment. The applicant pleaded that had the fixation of seniority of the transferred officer been done according to law the seniority of the applicant would have been assigned above the said officer and therefore, he would have been entitled to the benefit of

promotion in conformity with the Next Below Rule. It was also, inter alia contended that the applicant submitted several representations and the last one was submitted on 25.2.2000 claiming seniority over Shri B.K. Dey, IPS. Instead of considering his representation acting as per the procedure prescribed by law, the respondents overlooked his genuine claim, though the benefit of the Next Below Rule was given in case of three other officers vide Notification dated 1.6.2000. dated 1.6.2000. By the aforesaid order three IPS officers admittedly senior to Shri B.K. Dey were promoted to the rank of Additional Director General of Police in the scale of pay of Rs.22,400-525-24,500 vide order dated 25.10.1999. in view of the promotion of Shri B.K. Dey as Additional Director General of Police in the scale of pay of Rs.22,400-24,500 vide order dated 25.10.1999. The applicant also pleaded that grave injustice was caused to him earlier in not holding the selection in time. The applicant pointed out that the respondent authority in the instant case failed to discharge its statutory duty in not convening the Selection Committee meeting and preparing the list as statutorily prescribed and thereby affected the career progression of the applicant.

3. Save and except respondent Nos.2 and 4, i.e. State of Assam and the Secretary to the Government of Assam, others did not contest the application. Respondent Nos.2 and 4 in their written statement referred to the Government order dated 21.12.1987 and order dated 16/17.2.1989, which showed Shri B.K. Dey as senior to the applicant.

4. We have heard Mr S. Sarma, learned counsel for the applicant and Mrs M. in the 1988 Rules. As per the Scheme if a direct recruit officer is transferred from one cadre

to another in public interest, his year of allotment shall remain unchanged. Similarly, if a promotee officer is transferred from one cadre to another in public interest his year of allotment shall remain unchanged and he shall be ranked inter se with promotee officers having the same year of allotment in the cadre to which he is transferred with reference to the date on the basis of which he was assigned the year of allotment under the rules. As per sub-rule (3) of Rule 6, if an officer is transferred from one cadre to another at his request, he shall be assigned a position in the gradation list of the cadre to which he is transferred below all the officers of his category borne on that cadre who have the same year of allotment.

5. The conditions of service of All India Services Officers are governed by the provisions of the All India Services Act 1951 as well as the Rules and Regulations made under the said Act. All aspects of conditions of service right from creation of the cadre, fixation of cadre strength, selection and recruitment of the officers, deputation, promotion and seniority are covered by the statutory provisions. By introduction of the statutory mechanism the authority sought to create an efficient administrative wing that will take care in the development and progress of the Indian republic. The Indian Parliament in its wisdom sought to create an efficient administration exceptionally bright and intelligent persons to handle the affairs of the state. The statutory provisions also meant for providing fair and equitable treatment to the members of the Association and also providing scope adding strength to the administration by promoting the exceptionally bright and intelligent officers from the State Administration. It

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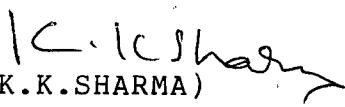
is needless to state that every Civil Servant has the right to have his case considered for promotion according to his turn as indicated in Article 14 and 16 of the Constitution of India. The right to be considered for promotion can be denied or put-off only on just and reasonable ground. The regulations as well as the statutes also entrusted the responsibility on the authority to hold timely selection for holding selections. The regulations and rules cast statutory duties on the authorities meant to be obeyed by adherence not by breach. Failure to discharge statutory duty is not only contravention of law it also causes irreparable injury to the Government Servant. In the absence of any reasonable explanation for not complying the statutory duty timely may invalidate the action of the authority.

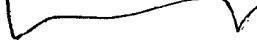
6. We have given our anxious consideration in the matter. We however, find it difficult to adjudicate upon the claim of the applicant on the basis of the materials made available before us. We also feel that the grievance of the applicant is required to be considered on evaluation of factual matrix. The applicant has already submitted a representation, which in our view requires to be considered by the authority concerned. The applicant by now has retired. In the circumstances we direct the respondents to take necessary steps for consideration of the representation by the appropriate authority which was submitted by the applicant dated 25.2.2000 addressed to the Secretary, Government of Assam, and pass appropriate order thereon as

contd....

expeditiously as possible. The applicant may also submit a detailed representation within a month from the date of receipt of the order. The respondents are also ordered to take a decision on the matter and communicate the same to the applicant as expeditiously as possible, preferably within three months from the date of receipt of the representation of the applicant or on receipt of the order whichever is later.

7. Subject to the observations made above, the application is disposed of. There shall, however, be no order as to costs.


(K.K.SHARMA)
Administrative Member


(D.N.CHOWDHURY)
Vice-Chairman

nkm

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.
GUWAHATI BENCH :: GUWAHATI.

O.A. No. 462/01

In the matter of :

For the boy: —
The State of Assam
(Respondent No. 2 and 4)
through - - - - -
Managing Director
Dr. Govt. Advocate
CAT 25/6/02

O.A. No. 462/01

Shri Bipul Ch. Kalita - Applicant

—VS—

Union of India & Ors - Respondents

-AND-

In the matter of :

Written statement on behalf of the Respondent Nos. 2 (State of Assam, represented by the Chief Secretary to the Government of Assam) and 4 (Secretary to the Government of Assam, Home Department) in the above case.

(Written statement on behalf of the Respondent
Nos. 2 and 4 to the application filed by the
applicant).

I, Shri P.P. Barooah, Deputy Secretary to the Government of Assam, Home Department, Dispur, Guwahati-6, do hereby solemnly state as follows :-

1. That I am the Deputy Secretary to the Government of Assam, Home Department, Dispur, Guwahati-6. A copy of the above case had been served upon (Respondent No.2 & 4). I perused

the same and understood the contents thereof.

I have also been authorised by the respondent NO. ^{and} 2 to file this written statement on his behalf.

I am competent to file this written statement before the Hon'ble Tribunal. I do not admit any of the allegations/averments which are not specifically admitted hereinafter are to be deemed as denied.

2. That with regard to the statements made in paragraph 4.1 of the application the answering respondent has nothing to make comment on it. He however does not admit any statements which are contrary to record.

3. That the statements made in paragraph 4.2 of the application are admitted by the answering respondent.

4. That with regard to the statement made in paragraphs 4.3 to 4.6 of the applications, it is stated that these are the provisions of law. Moreover, the answering respondent has nothing to say as the matter is within the jurisdiction of Government of India.

5. That with regard to the statements made in paragraph 4.7 of the application, the answering respondent has nothing to say as the reason is best known to the Government of India and the Government of India will reply to that.

6. That with regard to the statements made in paragraph 4.8 of the application, the humble answering respondent begs to state that as per the Government of India's order No. I.15011/8/82-IPS-I, dated 21.12.87 the seniority of Shri B.K. Dey, IPS (RR-73) and Shri B.C. Kalita, IPS (SPS-73) was fixed as follows : -

5. 6.8A.

- 1) Shri B.K. Dey, IPS (RR-73) Retd.
- 2) Shri P.K. Goswami, IPS (SPS-73) Retd.
- 3) Shri K.R. Deb, IPS (SPS-73) Retd.
- 4) Shri N.C. Bhattacharjee, IPS (SPS-73) Retd.
- 5) Shri R.C. Dutta, IPS (SPS-73) Retd.
- 6) Shri S.K. Deb, IPS (SPS-73) Retd.
- 7) Shri M.K. Choudhury, IPS (SPS-73) Retd.
- 8) Shri R. Biswas, IPS (SPS-73) Retd.
- 9) Shri B.C. Kalita, IPS (SPS-73) Retd.

The above seniority position was re-examined by the Government of India and subsequently fresh notification was issued which was re-notified by the Government of Assam vide notification No. HMA.694/82/Pt.I/126, dated 16th/17th February, 1989, without any change of their above seniority position.

Further it is stated that there is no change in the above seniority position of Shri B.K. Dey, IPS (RR-73) and Shri B.C. Kalita, IPS (SPS-73) in the Indian Police Service Civil list 1999, published by the Government of India.

The copies of the aforesaid notification/list dated 16th/17th February, 1989 are enclosed herewith and marked as Annexures-I and II of this written statement.

7. That with regard to the statements made in paragraphs 4.9 to 4.16 the answering respondent has nothing to make comment on it as they are being the matter of records.

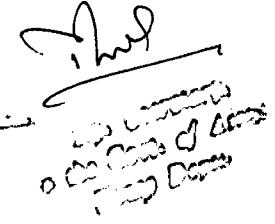
Further the decision/steps in respect of the seniority position of IPS Officers as well as the promotions of IPS Officers including B.K. Dey, IPS have been made by Government of India, since the matter is within the jurisdiction of Government of India.

VERIFICATION

I, Shri P.P. Barooah, S/O Late N.N. Barooah presently working as Deputy Secretary to the Government of Assam, Home Department, Dispur, Guwahati-6 do hereby solemnly state that the statements made in paragraphs 1 to 5 and 7 are true to my knowledge ; those made in paragraph 6 are true to my information being matters of records of the case derived therefrom which I believe to be true. No material facts have been suppressed.

I, sign this verification on this 25th
June day of June, 2002 at Guwahati.

Signature.



Shri P.P. Barooah
Deputy Secretary
Home Department
Government of Assam
Guwahati-6

GOVERNMENT OF ASSAM
HOME (A) DEPARTMENT.

NO. HMA/604/82/Pt-1/126

Dated Dispur, the 16th February, 1982.

The following order issued by the Govt. of India, Ministry of Home Affairs, New Delhi is republished for general information.

" NO. 1-15011/3/82-IPS-1

New Delhi.

Whereas the following 11 State Police Service officers of Assam-Meghalaya were appointed to the Indian Police Service by promotion on the dates shown against their names below :-

<u>Name of the officer.</u>	<u>Date of appointment to IPS.</u>
S/Shri	
1. N.C. Bhattacharjee	7.11.78
2. R.C. Dutta	7.11.78
3. S.K. Deb	7.11.78
4. M.K. Choudhury	7.11.78
5. R. Biswas	7.11.78
6. B.C. Kalita	7.11.78
7. P.K. Senapati	7.11.78
8. P.D. Gogoi	17.11.79
9. M.C. Sharma	17.11.79
10. M.Thengal	17.11.79
11. P.K. Roy	17.11.79

2. And whereas, none of these officers had approved continuous officiation in senior posts to his credit prior to his appointment to I.P.S., the date of his appointment to the I.P.S. was taken to be the crucial date for the purpose of fixation of his seniority in the I.P.S., and he was assigned the year of allotment as indicated against his name below :-

<u>Name of the officer</u>	<u>Year of allotment</u>
S/Shri	
1. N.C. Bhattacharjee	1974
2. R.C. Dutta	1974
3. S.K. Deb	1974
4. M.K. Choudhury	1974

(Contd-2-)

5. R. Biswas	1974
6. B. C. Kalita	1974
7. P.K. Senapati	1974
8. P.D. Gogoi	1975
9. M.C. Sharma	1975
10. M. Thengal	1975
11. P.K. Roy	1975

3. And whereas S/ Shri S.K. Deh, M.K. Choudhury, R. Biswas and B.C. Kalita represented against the show-cause notice of even number dated 10.3.1985 served on them and brought to the notice of the Government of India that they had officiated continuously in senior posts prior to their appointment to the Indian Police Service and the same should be counted towards their seniority. The State Government of Assam also confirmed that these officers had officiated continuously in senior posts prior to their appointment to the I.P.S. and recommended that the matter should be reconsidered.

4. And whereas the matter of seniority of promotee I.P.S. officers of joint-cadre of Assam-Meghalaya was considered afresh and proposals for approval of officiation of State Police Service officers were called for from the state Government under rule 9 of the I.P.S. (Cadre) Rules, 1954. These proposals were considered in consultation with the Union Public Service Commission and consequently the officiating appointment of the following 11 State Police Service officers for the periods indicated against each had been approved ex-post-facto under rule 9 of the I.P.S. (Cadre) Rules, 1954.

Name of the Officer	Period
S/ Shri	
1. N.C. Bhattacharjee	31.3.78 to 6.11.1978
2. R.C. Dutta	31.3.78 to 6.11.1978
3. S.K. Deh	10.4.78 to 6.11.1978
4. M.K. Choudhury	10.4.78 to 6.11.1978
5. R. Biswas	10.4.78 to 6.11.1978
6. B.C. Kalita	24.5.78 to 6.11.1979

(Cont-3-)

7. P.K.Senapati	24.5.70 to 6.11.1979
8. M.Thengal.	24.5.78 to 16.11.1979
9. P.K.Roy	29.5.78 to 16.11.1979
10. P.U.Gogoi	20.3.79 to 16.11.1979
11. M.C.Sharma	20.3.79 to 16.11.1979

5. And whereas in terms of rule 3(3) (b) & Rule 4(4) of the IPS (Regulation of Seniority) Rules 1954 the seniority and year of allotment of those 11 State Police Service officers should be as follows in the Gradation list of IPS officers of Joint-cadre of Assam-Meghalaya.

S/ Shri

R.N.Mathur	(RR:1973)
Sharda Prasad	(RR:1973)
R.K.Dey	(RR:1973)
R.N.Goswami.	(SPS:1973)
K.R.Deb.	(SPS:1973)
P.C.Bhattacharjee	(SPS:1973)
P.C.Dutta.	(SPS:1973)
S.K.Deb.	(SPS:1973)
M.K.Choudhury	(SPS:1973)
R.Biswas.	(SPS:1973)
B.C.Kalita.	(SPS:1973)
P.K.Senapati	(SPS:1973)
M.Thengal.	(SPS:1973)
P.K.Roy.	(SPS:1973)
Sankar Barua.	(RR:1974)
S.P.Ram.	(RR:1974)
K.C.Reddy.	(RR:1974)
R.P.Rao	(RR:1974)
S.C.Das.	(RR:1974)
P.U.Gogoi.	(SPS:1974)
M.C.Sharma	(SPS:1974)

6. And whereas it was tentatively decided that the seniority of the aforesaid 11 State Police Officers should be as mentioned in paragraph 5 above.

(Cont-4-)

20 7. And whereas the seniority of S/Shri Sankar Barua, S.P.Ram, K.C.Reddy, S.P.Rao, and S.C.Das, M.Mohanraj and W.R. Morbaniang was liable to be affected by the above tentative decision of the Government of India. There-fore S/Shri Sankar Barua, S.P.Ram, K.C. Reddy, S.P.Rao, M.Mohanraj and W.R. Morbaniang were given an opportunity to represent against the said tentative decision of the Central Govt. within 15 days from the date of service of the Memorandum of even number dated 21st December, 1987. However, no Memorandum could be served on Sh. S.C. Das because he had already expired.

8. And whereas among the officers on whom notice was served S/Shri Sankar Barua, S.P.Ram, K.C.Reddy, S.P.Rao and W.R. Morbaniang, have represented. Their representations have been examined in the Ministry and it has been decided to reject the same.

9. Now, therefore, the Central Govt. determine the seniority and year of allotment of the eleven SPS Officers appointed to IPS by promotion (mentioned in para 1) in the gradation list of IPS officers of Assam-Meghalaya in terms of rule 3(3)(b) read with rule 4(4) of the IPS (Regulation of Seniority) Rules, 1954 as follows:

S/Shri

R.N. Mathur	(RR-1973)
Sharda Prasad	(RR-1973)
B.K. Dev.	(PR:1973)
P.N. Goswami	(SPS:1973)
K.R. Deb.	(SPS:1973)
N.C. Bhattacharjee	(SPS:1973)
R.C. Dutta	(SPS:1973)
S.K. Deb.	(SPS:1973)
M.K. Choudhury	(SPS:1973)
R.Biswas	(SPS:1973)
B.C. Kalita	(SPS:1973)
P.K. Senapati	(SPS:1973)
M.Thengal	(SPS:1973)
P.K. Roy	(SPS:1973)
Sankar Barua	(RR:1974)
S.P. Ram	(RR:1974)
K.C. Reddy	(RR:1974)
S.P.Rao	(RR:1974)
S.C.Das	(RR:1974)
P.D. Gogoi	(SPS:1974)
M.C. Sharma	(SPS:1974)

- 9 -

The concerned offices may please be informed

accordingly.

10. Hindi version will follow.

Sd/- B.M. Arora,
Under Secretary to the Govt. of India.
New Delhi.

Sd/- P.K.Dev.Gupta,
Under Secretary to the Govt. of Assam,
Home (A) Department.

Memo No. HMA. 694/82/Ft. I/126-A Dated Dispur, the 16th Feby/89.

Copy to :-

1. The Director General & Inspector General of Police, Assam, Ulubari, Guwahati-7.
2. The Director General & Inspector General of Police, Meghalaya, Shillong.
3. The Secretary to the Govt. of Meghalaya, Home (P) Deptt. Shillong.
4. The Accountant General, Assam, Shillong.
5. The Under Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.
6. Shri R.N. Mathur, IPS, Deputy Inspector General of Police (E3), Dergaon.
7. Shri S. Prasad, IPS C/O D.G.P. Meghalaya, Shillong.
8. Shri B.K. Dey, IPS C/O D.G.P. Meghalaya, Shillong.
9. Shri P.N. Goswami, IPS, (Retd.) C/O I.G.P. Assam, Ulubari, Guwahati-7.
10. Shri K.R. Deb, IPS, D.I.G. (R), Ulubari, Guwahati-7.
11. Shri S.K.Deb, IPS, D.I.G. (R), Ulubari, Guwahati-7.
12. Shri M.K. Choudhury, IPS, Adviser, (S&V), A.S.E.B. Narangi.
13. R. Biswas, IPS, D.I.G. (TAP), Assam, Guwahati.
14. R.C. Kalita, IPS, D.I.G. (SB), Assam, Kahilipara, Guwahati.
15. Shri M. Thengal, IPS, D.I.G. (R), Assam, Khanapara, Guwahati.
16. Shri Sankar Barua, IPS, D.I.G. (Admn), Assam, Ulubari, Guwahati.
17. Shri S.P. Ram, IPS, C/O D.G.P. Meghalaya, Shillong.
18. Shri K.C. Reddy, IPS, C/O D.G.P. Meghalaya, Shillong.
19. Shri P.P. Rao, IPS, Director, Fire Service, Assam, Guwahati.

(Cont-6-)

22

13 (P)

20

22

28. Shri P.D. Gogoi, IPS, Deputy Inspector General of Police (CID)
Assam, Lachitnagar, Guwahati.

21. Shri M.C. Sarma, IPS, Deputy Inspector General of Police (S),
Assam, Kahilipara, Guwahati.

22. The Supdt. Assam Govt. Press, Bamunimaidan, Guwahati-21
for publication in the next issue of Assam Gazette.

By order etc.,

Under Secretary to the Govt. of Assam,
Home (A) Department.

27.2.80.

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Under 11s

Under Tsg.

ASSAM & MEGHALAYA

भारतीय पुलिस सेवा की अधिकृत संवर्ग रॉल्ड्या (01-11-1998 की घटारिति)
Authorised Cadre Strength of the Indian Police Service (As on 01-11-1998)

रैंक पर	नाम	मिति	कुटी नियुक्ति	कमिल नियर्व	प्रशिक्षन नियर्व	सीपी भट्टी कोटा	पदोन्नति कोटा आवृत्त संख्या	कुल आवृत्त संख्या	01.11.98 को व्यापस्थिति तेजात भा.पु.सेवा अधिकारियों की संख्या		
									सीपी भट्टी कोटा	पदोन्नति कोटा	
मध्य प्रभाग के अधीन के अधीन	केन्द्र सरकार	नियुक्ति नियर्व	कुटी नियर्व	कमिल नियर्व	प्रशिक्षन नियर्व	सीपी भट्टी कोटा	पदोन्नति कोटा आवृत्त संख्या	कुल आवृत्त संख्या	सीपी भट्टी कोटा	पदोन्नति कोटा	
No. of Officers in position as on 01-11-98											
कुल प्रभाग के अधीन के अधीन	Under the Central Govt.	Total	Dépu- tation Reserve	Leave Reserve	Junior Reserve	Training Reserve	Direct Recruit- ment Quota	Promo- tion quota	Total autho- rised strength	Direct Recruit- ment Quota	Promotees Total
										No. in Junior Scale	No. in Senior Scale & above
30	104	18		14		95	41	136	10	85	31
13	अभियानी का नाम पर्सी का नाम सीरियल नं. पु. नं./प्रकाशन संख्या	आवरण वर्ग	जन्म तिथि नियुक्ति का तारीख	भा.पु.सेवा नियुक्ति का पद	वर्तमान पद पर नियुक्ति की तारीख	वर्तमान पद पर नियुक्ति की तारीख	वर्तमान पद पर नियुक्ति की तारीख	वर्तमान पद पर नियुक्ति की तारीख	वर्तमान पद पर नियुक्ति की तारीख	प्राप्त पुस्तिरा प्रकाश, पढ़ि कोई हो	अभ्युक्त
14	Name of the Officer/Source of recruitment, education- al qualifications and Home State, A.D.No.	Year of recruit- ment	Date of birth	Date of appoint- ment to IPS	Present post held	Date of appoint- ment to the pre- sent post	Pay/ Special pay	Police Medals, if any	Remarks		
(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			
महेश S.Singh											
03 अप्रृ Ranju Das (RR) M.A Assam 1964/001/AM/1	1964	01-01-41	08-07-64			04-09-96			PM		Under Sus- pension since 4-9-96
मन मोहन सिंह Man Mohan Singh (RR) M.A. Punjab 1964/002/AM/1	1964	24-10-40	19-07-65	DG CO & CG HG, Assam	01-02-95			PM			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	মুকুল কুমাৰ T.T. Longkumer (RR) B.A. (Hons) Nagaland 1964/003/AM/1	1964	06-06-41	10-07-64	DGP & IGP Meghalaya, Shillong	08-07-96		PM	
4.	কিশোর কুমাৰ Kishore Kishore Kesan (EC/SSC) M.Sc. Kerala 1964/004/AM/3	1964	16-01-41	03-07-68	DGP, Assam	17-05-96			
5.	ই. এস. রাম মোহন E.N. Rammohan (RR) M.Sc. Tamil Nadu 1965/005/AM/1	1965	20-11-40	26-07-65	DG, BSF			PM PPM	On dep. b GOI
6.	পি. কি. মিশ্র P.K. Mishra (RR) B.Sc(H), B.E. Dip. in Dev. Admn. (Birmingham) Orissa 1965/006/AM/1	1965	27-06-41	14-07-65		10-06-98		PM	On dep. b GOI
7.	পি. চি. শৰ্মা P.C. Sharma (RR) M.A. Punjab 1966/007/AM/1	1966	28-06-42	10-08-66	Addl. Director, CBI & Spl. IGP, Delhi	03-12-97			On dep. b GOI
8.	পি. বি. শুমন্ত P. V. Suman (RR) B.Com. Andhra Pradesh 1967/008/AM/1	1967	26-12-45	16-07-67	Addl. DGP(Border) Assam	12-12-97		PM PPM	
9.	লেসলি ডেভিড Leslie David (RR) M.A. Tamil Nadu 1967/009/AM/1	1967	19-03-44	20-07-67	Addl. DGP(CIO), Assam	12-12-97		PM PPM	
10.	কে. লালচুঁগা K.Lalchunga (RR) B.Sc.(Hons.) Assam 1968/010/AM/1	1968	01-01-41	03-07-68	IGP			PMG	On dep. b Govt. of Mizoram
11.	হরে কৃষ্ণ ডেকা Hare Krishna Deka (RR) M.A. Assam 1968/011/AM/1	1968	08-01-45	04-07-68	Chief Security Commissioner N.F. Rly. Maligaon	02-06-95		PM PPM	On dep. b GOI
12.	শ্যাম রতন মেহুৰ Shyam Ratan Mehra (RR) M.A. Delhi 1970/012/AM/1	1970	04-03-48	05-07-70		17-01-96			On dep. b GOI
13.	দীপক নৰানয় দত্ত Deepak Narayan Dutt (RR) M.A. Assam 1971/013/AM/1	1971	02-12-46	11-07-71	IGP (OSD), Assam	21-01-98		PM	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
	(10)							
14	विनोद मुर्मि शिवाय Guveniyah Murmi 1972		15-07-49	16-07-72	IGP (Operation) Assam	24-01-86		PM PMG
	Shivayya (RR) M.A. Uttar Pradesh 1972/014/AM/1							
15	एस गोली S. Goli 1972		01-03-47	17-07-72		01-11-86		IPM
	(RR) M.A. Mizoram 1972/015/AM/1							On dep. to Govt. of Mizoram
On dep. to GOI	16 रविंद्र नाथ माथुर Ravindra Nath Mathur (RR) B.Sc. Rajasthan 1973/016/AM/1	1973	30-04-49	23-07-73	IGP, (Admin.), Assam	27-01-87		PM
On dep. to GOI	17 शरदा प्रसाद Sharda Prasad (RR) M.Sc. 1973/017/AM/1	1973	12-09-50	15-07-73				On dep. to GOI
On dep. to GOI	18 डॉ. कै. देव D.K. Dev (RR) B.A. (H) Meghalaya 1973/018/AM/1	1973	17-03-51	12-07-73	CO, General Home Guard & Director Civil Defence, Meghalaya, Shillong	28-02-88		IPM
	19 शुभा दी कलिन Shubha D. Kalin (RR) M.A. Assam 1973/019/AM/2	1973	01-06-40	16-11-78	IGP (Border), Assam	21-04-88		PM PPM
	20 डॉ. ए. ए. राधा D.A. Radha (RR) M.A. Assam 1974/020/AM/1	1974	03-12-51	29-07-74	M.D.A.P.H.C.I.I.d.	21-01-88		PM
On dep. to Govt. of Mizoram	21 डॉ. ए. प्रिया D.P. Priya (RR) M.Sc. Uttar Pradesh 1974/021/AM/1	1974	15-03-49	10-11-74	IGP (CID), Assam	24-04-88		PM
On dep. to GOI	22 कौ. कृष्ण रेड्डी K.C. Krishna Reddy (RR) M.Sc. 1974/022/AM/1	1974	05-12-48	21-07-74				IPM
On dep. to GOI	23 शेष बहादुर राहो Shesha Bahadur Raho 1974 (RR) M.Sc. Bihar 1974/023/AM/1	1974	10-00-49	14-07-74	IGP (TAP), Assam	21-01-88		On dep. to GOI
On dep. to GOI	24 एम. मिशन राज M. Mission Raj (RR) B.Sc. Karnataka 1975/024/AM/1	1975	17-00-48	21-07-75	IGP (Operation) C.R.P.F.	30-08-88		On dep. to GOI
	25 व्ह. एस. मातापांग W.S. Matapanang (RR) B.A. Meghalaya 1975/025/AM/1	1975	29-08-51	30-07-75	IGP (Law & Order), Meghalaya, Shillong	14-07-88		PMG IPM

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
26.	कुल्हीर कृष्ण Kulhiri Krishan (RR) B.Sc.(Hons) 1976/026/AM/1	1976	19-01-55	14-11-76		30-09-90		On dep. b GOI w.e.f. 6-88
27.	एस.काकाली Sibabratna Kakali (RR) M.Sc. Meghalaya 1978/027/AM/1	1976	01-02-51	14-11-76	DIG (BSF)	07-01-94		On dep. x GOI
28.	सुशाश गोस्वामी Subash Goswami (RR) M.Sc. Meghalaya 1977/028/AM/1	1977	05-12-54	11-11-77	IGP, BI(EO), Assam	20-05-97		On dep. x GOI
29.	अनिल प्रधान Anil Pradhan (RR) M.Sc. Meghalaya 1977/029/AM/1	1977	03-07-51	12-07-77	IGP (Trg/AP/BD), Meghalaya, Shillong	14-07-98		On dep. x GOI
30.	प्रेम सिंह Prem Singh (RR) B.A. Himachal Pradesh 1977/030/AM/1	1977	01-C4-55	02-12-78				IPM On dep. x GOI
31.	जयंत नारायण चौधरी Jayant Narayan Choudhury (RR) M. A. Assam 1978/031/AM/1	1978	05-05-56	18-11-78				On dep. x GOI
32.	एन.रामचंद्रन N.Ramachandran (RR) B.Sc.,M.A.,LLB Kerala 1978/032/AM/1	1978	04-10-52	18-11-78	IGP (SB), Assam	01-11-97		PMG
33.	बी.केजो B.Kezo (RR) M.A. 1978/033/AM/1	1973	20-08-54	14-11-78	IGP (CID), Meghalaya, Shillong	28-02-98		
34.	अनिल गुप्ता भट्टिक Anil Kumar Bhattacharjee (RR) M.Sc. Bihar 1979/034/AM/1	1979	11-09-57	13-11-79	DIG (Railway) U.P.			On dep. x Govt. of Pradesh
35.	देवेंद्र गुप्ता पाठक Devendra Kumar Pathak (RR) M.A. Bihar 1979/035/AM/1	1979	01-03-50	13-11-79	Executive Director (Vigilance) Oil India	16-07-97		On dep. x GOI
36.	पी.जे.पी.हानमन P.J.P.Hanuman (RR) B.Sc. Meghalaya 1979/036/AM/1	1979	08-12-54	13-07-79				IPM On dep. x GOI
37.	ए.के.माथुर A.K.Mathur (RR) B.Sc. 1980/037/AM/1	1980	28-04-54	15-09-80				On dep. x GOI

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
On dep. to GOI	38	राजेश कुमार Rajesh Kumar (RR) B.A. LL.B. Haryana 1980/038/AM/1	1980	03-12-55	15-08-80	DIG	14-05-83		On Foreign study at present for 1 year w.e.f. 05-01-88
On dep. to GOI	39	रमेश कुमार चौधरी Ramesh Chandra Tayal (RR) M.Sc Haryana 1980/039/AM/1	1980	09-08-58	03-01-81	DIG(SR), Assam	30-06-88		
On dep. to GOI	40	शेख अमीर राय Sheikh Amir Roy (RR) B.A (Hons), M.A. Assam 1980/040/AM/2	1980	01-06-40	25-09-84	DIG	13-08-06	PM	Under Suspension w.e.f 13-8-88
On dep. to GOI	41	रमेश कुमार देब Ramesh Kumar Deb (RR) B.Sc Assam 1980/041/AM/2	1980	21-01-42	14-11-84	DIG, (Border) Assam	16-05-97	PM	
On dep. to GOI	42	रमेश कुमार कर Ramesh Kumar Kar (RR) B.A 1980/042/AM/2	1980	01-01-45	14-11-84	DIG (CID), Assam	22-06-94		
On dep. to GOI	43	रमेश कुमार Ramesh Kumar (RR) M.A 1981/043/AM/1	1981	26-08-56	11-09-81	DIGP (ER), Meghalaya Shillong	18-02-87	IPM	
On dep. to Govt. of Uttar Pradesh	44	श्रीमती श्रीनाथ S. N. Bhuyan (RR) M.Sc. Assam 1981/044/AM/1	1981	01-01-53	11-01-82	DIG (Admin.), Assam	06-06-96		
On dep. to GOI	45	रमेश कुमार Ravi Kumar (RR) M.A 1981/045/AM/1	1981	28-07-56	02-12-81				On dep. to GOI
On dep. to GOI	46	स. म. अब्दुल खान S. M. Abdul Ban Khandakar (SPS) M.A. Assam 1981/046/AM/2	1981	01-01-44	07-11-85	DIG (CVR) Assam	08-10-97	PM PPM	
On dep. to GOI	47	खण्डेश Khagen Sarma (RR) M.A Assam 1982/047/AM/1	1982	01-12-55	03-01-83	DIG (SB) Assam	14-10-87		
On dep. to GOI	48	दीप कृष्ण बोरा Deep Kr. Bora (RR) M.A. Assam 1982/048/AM/1	1982	01-09-55	03-01-83	DIG, (MPC) Assam	03-03-88		
On dep. to GOI	49	वलिसंग असो Walisingha Ao (RR) M.Sc. Nagaland 1982/049/AM/1	1982	19-06-50	03-01-83	DIG, (AP) Assam.	09-07-88		

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
50.	বি.বি.মিরা B.B.Mira (RR) M.A. Orissa 1983/050/AM/1	1983	10-03-55	29-08-83	DIG (WR), Assam	20-12-97		
51.	রাজেন্দ্র কুমার শর্মা Rajendra Kumar Sharma (RR) M.Sc. New Delhi 1983/051/AM/1	1983	25-08-55	29-08-83				On deq GOI
52.	জেতিন মিতুন Jetin Mitun (RR) M.A. Assam 1983/052/AM/1	1983	01-08-52	15-12-83	Director Fire Service Assam	30-09-97		
53.	অশোক কুমার দাস Ashok Kr. Das (SPS) B.A.(Hons.),LLB Assam 1983/053/AM/2	1983	01-03-44	06-12-89	DIG, (NR) Assam	06-10-97		PM
54.	কৃষ্ণ কণ্ঠ নাথ Krishna Kantha Nath (SPS) B.A.(Hons.) Assam 1983/054/AM/2	1983	01-03-43	06-12-89	DIG(V&EO), Assam	01-10-97		
55.	শ্রী.কে.বোর্পুজারি B. K. Borpujari (SPS) B.A. Assam 1983/055/AM/2	1983	01-03-44	06-12-89	Supdt. of Police, FRRO, Jorhat	20-02-95		
56.	প্রফুল্লা.চি.য়েইন Pratulla Ch. Yein (SPS) B.Com. Assam 1983/056/AM/2	1983	01-03-41	07-12-89	DIG, (TAP/EB) Assam	05-05-97		
57.	এস.কে.জান S.K.Jain (RR) M.Sc, M.Phil. 1984/057/AM/1	1984	05-10-56	19-12-84				On deq GOI
58.	মুকেশ সহায় Mukesh Sahay (RR) M.Sc. Bihar 1984/058/AM/1	1984	01-05-58	17-12-84	Supdt. of Police, C.B.I.	19-07-94		On deq GOI
59.	অর্পিন্দ কুমার Arvind Kumar (RR) M.Sc. Bihar 1984/059/AM/1	1984	30-09-59	04-01-85		15-12-94		On deq GOI
60.	উমেশ কুমার Umesh Kumar (RR) B.Sc. Bihar 1984/060/AM/1	1984	04-12-56	04-01-85	DIG (ER), Assam	27-03-98		
61.	প্রদীপ কুমার Pradip Kumar (RR) M.Sc. Uttar Pradesh 1984/061/AM/1	1984	12-06-57	04-01-85	Comndt., C.I.S.F.	12-09-96		On deq GOI

	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	62	पूर्ण पाल सिंह (RR) M.Sc. Punjab 1984/062/AM/1	1984	29-08-55	04-01-85	Supdt. of Police, (Border), Assam				Posted yet to join (On Study Leave)
On dep. to GOI	63	योगेन्द्र मोहन सिंह (RR) M.Sc. Uttar Pradesh 1984/063/AM/1	1984	08-05-61	12-07-05					On dep. to GOI
	64	राजीव मोहन सिंह (RR) M.Sc. Uttar Pradesh 1984/064/AM/1	1984	10-06-59	10-01-85		18-03-97			Under Suspension dt.18.3.97
	65	पी.एस. पुरोहित (RR) M.Tech. Rajasthan 1985/065/AM/1	1985	28-07-58	06-01-86					On dep. to GOI w.e.f. 4-5-98
	66	रमेश अवस्थी (RR) M.A. Uttar Pradesh 1985/066/AM/1	1985	10-09-58	06-01-86		30-04-97			Under Suspension dt.30.04.97
	67	कृष्ण प्रसाद रायड	1985	10-10-58	06-01-86	Comdt. 4th AP Bn.	14-06-95			
On dep. GOI	68	कृष्ण प्रसाद रायड (RR) M.Sc. Orissa 1985/068/AM/1	1985	01-09-59	06-01-86	Supdt. of Police, (Border), Assam	30-09-97			
	69	पी.डी.डी.	1985	01-04-42	06-12-80	AIG (Admn.), Assam	02-05-95			
On dep. GOI	70	पी.भट्टाचार्जी	1986	17-01-59	07-09-86	Supdt. of Police, Darrang	15-10-97			
On dep. GOI	71	दृष्टि ब. सिंह (RR) M.Sc. Assam 1986/071/AM/1	1986	24-04-58	25-08-86					On dep. to GOI
	72	अनिल कृष्ण जी (RR) M.Sc. Bihar 1986/072/AM/1	1986	01-05-60	07-09-86	Principal, PTC, Dergaon	01-06-98			
On dep. GOI	73	ज्येष्ठमोहन चक्रवर्ती (RR) M.Sc. Assam 1986/073/AM/1	1986	01-03-62	07-09-86	Asst. Director, S.V.P.N.P.A., Hyderabad	21-08-95			On dep. to GOI

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
74.	राजीव अग्रवाल R. P. Agarwal (RR) B.E.(Mech). 1986/074/AM/1	1986	15-04-60	25-08-86				On dep. GOI
75.	राज चंद्र नाथ R. Chandra Nath (RR) B.A. Delhi 1986/075/AM/1	1986	13-12-61	07-09-88		01-07-94		On dep. GOI
76.	अखिल कुमार नाथ Akhil Kumar Nath (SPS) B.A., LL.B. Assam. 1986/076/AM/2	1986	01-06-45	13-11-90	Supdt. of Police, SB(East), Assam	06-10-97	PM	
77.	नरेन्द्र मोहन दत्ता N. Mohan Datta (SPS) M.Sc. Assam 1986/077/AM/2	1986	05-07-49	11-03-91	Supdt. of Police, F.R.R.O., Dibrugarh	21-03-98		
78.	पी. दत्ता गोस्वामी P. Dutta Goswami (SPS) B.A. Assam 1986/078/AM/2	1986	01-09-51	11-03-91	SRP, Pandu Assam	10-01-97	PM PPM	
79.	कल्पा प्रण चंगकाली Kalpa Pran Changkakali (SPS) M.A. Assam 1986/079/AM/2	1986	01-02-43	23-03-93	Supdt. of Police, SB (Z), Guwahati Assam	06-10-97		
80.	उपेन्द्र च. दास Upendra Ch. Das (GPS) M.A. Assam 1986/080/AM/2	1986	01-04-41	25-01-94	Supdt. of Police (FRRRO), Barpeta Assam	12-02-97		
81.	ए. के. सिंहा A.K. Sinha Casshyap (RR) M.A. Bihar 1987/081/AM/1	1987	16-01-62	01-07-87		09-05-96		Under suspense wef 05/0
82.	बिल्यंडो बुम B.Lyngdoh Buam (RR) M.A. M.Phil. Meghalaya 1987/082/AM/1	1987	05-11-59	24-08-87	Supdt. of Police, Infiltration, Meghalaya, Shillong	01-05-98		Ex-Cad
83.	अलु च. दास Alul Ch. Das (SPS) B.Com. Assam 1987/083/AM/2	1987	01-05-41	02-03-95	Supdt. of Police-cum F.S.A., Assam	31-12-97		
84.	एम. सी. स्येम M.S.Syiem (SPS) M.Sc. Meghalaya 1987/084/AM/2	1987	01-05-47	21-02-92	Assit. IGP(R) Meghalaya, Shillong	01-07-98	PM IPM	Ex-Cad
85.	सी. गोमिन S.G. Momin (SPS) B.A. Meghalaya 1987/085/AM/2	1987	01-03-45	21-02-92	C.O 2nd MLP Bn. West Garo Hills	12-05-98	IPM	
86.	भास्कर ज्योति महाना Bhaskar Jyoti Mahanta (RR) M.A. Assam 1988/086/AM/1	1988	24-01-63	26-12-88	Supdt. of Police, Soniapur	26-04-95		
87.	बिनोय कुमार मिश्र Binoy Kumar Mishra (RR) M.A. Bihar 1988/087/AM/1	1988	26-02-63	26-12-88	Comdt., 8th AP, BN	12-08-96		

	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
On dep. to GOI	88	Mr. Vinay Kumar (IR) M.A. Uttar Pradesh 1980/080/AM/1	1988	22-09-56	25-08-88					On dep. to GOI
On dep. to GOI	89	Mr. T. D. Khar (SPS) B.A. Meghalaya 1980/089/AM/2	1988	01-07-54	11-03-93	A.I.G.(A), Meghalaya, Shillong	01-07-90			Ex-Cadre
	90	Mr. S. K. Molicsh. Agrawal (IR) M.B.A., M.A. Assam 1989/090/AM/1	1989	06-02-63	21-08-89	Supdt of Police, Karbi, Anglong	18-09-96			
	91	Mr. Pradeep H. Kumar Vinay Singh Deka (IR) B.A. (Hons.) Bihar 1989/091/AM/1	1989	05-08-63	10-12-89	Commandant, Commando Bn. Assam	20-11-97			
Under Suspension w.e.f 09.05.97	92	Mr. K. D. Sarmia (SPS) B.A. Meghalaya 1989/092/AM/2	1989	22-02-52	09-03-94	Supdt. of Police, West Garo Hills, Tura	20-11-97	PM	TPM	
	93	Mr. R. D. Raon (SPS) B.A. Meghalaya 1989/093/AM/2	1989	13-02-59	30-12-94	Commandant, 1st MLP Bn., Shillong	04-02-95			
Ex-Cadre	94	Mr. Ranjan Das (SPS) B.Com., Assam 1989/094/AM/2	1989	01-11-51	02-03-85	Commandant BTC, Dergaon Assam	20-03-97			
	95	Mr. Amarendra Raj Kumar (SPS) B.A. Assam 1989/095/AM/2	1989	23-03-50	28-12-95	Supdt. of Police, Bf (EO), Assam	08-02-95			
Ex-Cadre	96	Mr. P. C. Neog (SPS) M.A., Assam 1988/096/AM/2	1989	01-02-49	28-12-95	Commandant, 10th AP. Bn.	14-08-96			
	97	Mr. Y. K. Gautam (IR) M.B.B.S. Uttar Pradesh 1990/097/AM/1	1990	30-09-61	20-08-90		29-06-94			On dep. to GOI
	98	Mr. L. N. Pradhan (IR) B.A. (Hons.), I.I.B.M.A., Nepal 1989/098/AM/1	1990	06-11-60	20-08-90	Commandant, 2nd AP. Bn.	12-11-96			
	99	Mr. G. Pratap Singh (IR) M.Sc. Uttar Pradesh 1981/099/AM/1	1991	08-11-67	06-01-92	Supdt. of Police, Jorhat	26-07-96			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
100.	नाना बिश्नोई ^{८२} Dr. L. Ram Bishnoi (RR) M.V.Sc. Haryana 1991/100/AM/1	1991	08-03-83	23-09-91	Supdt of Police, Kokrajhar	08-11-96	-	-	-
101.	द्वारा नाना सिंह S. Narayan Singh (RR) B.Sc.(Hon.) Bihar 1991/101/AM/1	1991	22-04-84	07-01-92	Supdt of Police, Nagaon	25-05-98	-	-	-
102.	द्वारा नाना सिंह Harneet Singh (RR) M.A. Punjab 1992/102/AM/1	1992	30-12-88	10-01-93	-	04-06-98	-	-	On depl GOI
103.	द्वारा नाना दिल्ली Smt. Uddalakshmi Dillie Nongrung (RR) B.A. (Hons.) Meghalaya 1992/103/AM/1	1992	30-10-65	01-06-93	Supdt. of Police, Jaintia Hills, Jowai	17-02-97	-	-	-
104.	द्वारा नाना लोकेश Prakash Kr. Lohia (RR) M.Tech. Bihar 1992/104/AM/1	1992	05-05-83	05-09-93	Supdt of Police. Sibsagar	01-09-98	-	-	-
105.	द्वारा नाना शंखमा F. D. Shingma (SPS) C.A. Meghalaya 1992/105/AM/2	1992	31-12-60	08-02-96	Spl. Supdt. of Police, (CID), Meghalaya, Shillong	-	-	-	PA
106.	द्वारा नाना राधा D.K. Reethap (GPS) B.A. Meghalaya 1992/106/AM/2	1992	01-05-52	08-02-96	Supdt. of Police, East Khasi Hills, Shillong	26-08-90	-	-	-
107.	द्वारा नाना मेना Dr. R. Prasnd Meena (RR) M.B.B.S Rajasthan 1993/107/AM/1	1993	05-07-65	05-09-93	Supdt. of Police, Dhemaji	24-05-98	-	-	-
108.	द्वारा नाना राजू G.H.P. Raju (RR) M.Sc.(Tech.) Andhra Pradesh 1993/108/AM/1	1993	01-01-63	05-09-93	Supdt. of Police, East Garo Hills, Williamnagar	06-05-98	-	-	-
109.	द्वारा नाना राय A.S. Rynjah (SPS) B.A. Meghalaya 1993/109/AM/2	1993	24-09-55	27-03-97	Spl. Supdt. of Police, (SB), Meghalaya, Shillong	01-07-98	-	-	Ex-Cad
110.	द्वारा नाना राय Deepak Kumar (RR) B.A., (Hons.) Bihar 1994/110/AM/1	1994	23-08-69	04-09-94	Addl. Supdt. of Police (HQ), Kokrajhar	18-06-98	-	-	-
111.	द्वारा नाना राय Anil K. Tiwari (RR) M.Tech. Uttar Pradesh 1994/111/AM/1	1994	09-07-70	03-09-95	Addl. Supdt. of Police, (Security), Guwahati City	-	-	-	-
112.	द्वारा नाना राय Hamonlang Nongpoh (RR) B.E.(Chem) Meghalaya 1994/112/AM/1	1994	14-05-63	03-08-95	Addl. Supdt. of Police, East Khasi Hills, Shillong	12-08-98	-	-	-
113.	द्वारा नाना राय Munna Prasad Gupta (RR) B. Tech. Assam 1995/113/AM/1	1995	01-03-70	03-09-95	Asst. Supdt. of Police, (HQ), Nagaon	14-01-98	-	-	-

On dep't
GOI

Ex-Cadre

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
114.	निरुप तेज़ी Anurag Terjha (RR) B.Tech. Rajasthan 1995/114/AM/1	1995	21-08-70	03-09-95	Sub-Divisional Police 05-04-98 Officer, Sonari				
115.	निरुप कृष्ण A.Y.V. Krishna (RR) B.Tech. Andhra Pradesh 1995/115/AM/1	1995	12-05-70	03-09-95	Sub-Divisional Police 06-03-88 Officer, Lakhipur				
116.	निरुप शर्मा Sunita Venkata Sharma (RR) B.A. Uttar Pradesh 1995/116/AM/1	1996	24-05-00	05-09-00	Sub-Divisional Police Officer, North Salmara			Posted on return from phase-II Probationer trg. from SVP,NPA	
117.	निरुप चन्द्र Sunita Chandra	1996	01-10-64	04-09-96	Sub-Divisional Police Officer, Majuli			Posted on return from phase-II (Prob),trg. N.P.A., Hyderabad yet to join	
118.	निरुप सिंह Nirup Kr.Singhal	1996	21-10-72	07-09-97				Probationer Under Training at SVP NPA Hyderabad	
119.	निरुप गुब्रामान Nirup Kr.Gubramawan	1995	24-04-69	04-09-96	Asstt. Comndl. 1st MLP Bn., Shillong				
120.	निरुप कुमार Nirup Kumar	1997	08-11-09	07-09-97				Probationer Under Training at SVP NPA Hyderabad	
121.	निरुप कुमार Jali Agni Kumar	1997	13-09-67	25-08-97				Probationer Under Training at SVP NPA	
122.	निरुप यादव Surendra S. Yadav	1997	07-07-75	25-08-97				Probationer Under Trg. at SVP/NPA Hyderabad	
123.	निरुप मार्क T.D. Mark	1997	15-05-58	21-08-98	Supdt. of Police, South Garo Hills, Baghmara	02-07-93		Ex-Cadre	
124.	निरुप दास Aji Kr. Das	1997	01-11-47	31-08-98		Comndl. 14th AP Bn. 26-07-96			
125.	निरुप दास Derajuddin Ahmed	1997	01-02-47	31-08-98	Supdt. of Police, (SOU), Assam	09-10-97			
126.	निरुप गोद्धा Premkumar Ghosh	1997	07-01-48	31-08-98	Supdt. of Police, SB (General), Assam	12-08-00			

* Year of Allotment is yet to be fixed.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

28 NOV 2001

गुवाहाटी न्यायालय
Guwahati Bench

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THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH
GUWAHATI

D.A. No. 462 of 2001

Shri Bipul Kalita

... Applicant

- Versus -

The Union of India & Ors.

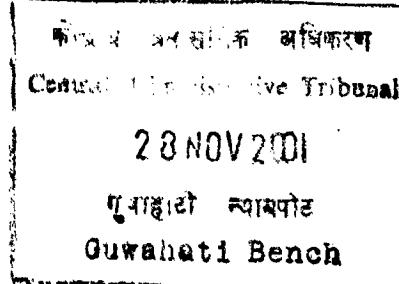
... Respondents

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Filed by : U.K. Nair

Advocate



FILED BY:
Shri Bipul Ch. Kalita
Through his
Advocate
Unni Krishnan Nair
S/No. 3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

D.A. No. 462 of 2001

BETWEEN

Shri Bipul Chandra Kalita,
Retired Inspector General of Police,
(Vigilance and Anti-corruption),
resident of Natun Sarania (Gandhi
Basti), Chandmari, Guwahati-3.

... Applicant

AND

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Home Affairs, New Delhi.
2. The State of Assam, represented by the Chief Secretary, Dispur, Guwahati-6.
3. The State of Meghalaya, represented by the Chief Secretary, Shillong, Meghalaya.
4. The Secretary to the Government of Assam, Home (A) Department, Dispur, Guwahati-6.
5. The Director General and Inspector General of Police, Assam, Ulubari, Guwahati-7.

... Respondents

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

The OA is not directed against any particular order, but is directed against non-promotion of the Applicant to the rank of Additional Director General of Police with effect from 25.10.99.

2. JURISDICTION OF THE TRIBUNAL :

The Applicant declares that the subject matter of

Bipul Chandra Kalita

the application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

The Applicant further declares that the application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE :

4.1 That the Applicant is a citizen of India and permanent resident of Assam and as such he is entitled to all the rights, protections and privileges guaranteed under the Constitution of India.

4.2 That the Applicant is a promotee IPS Officer of the Joint Cadre of Assam - Meghalaya and has retired as such with effect from 31.5.2000 on attaining the age of superannuation. He was serving in the Assam Wing under the said Joint Cadre and at the time of retirement he was holding the post of Inspector General of Police (Vigilance and Anti-corruption). The year of allotment of the Applicant is 1973 and accordingly he is regarded as an IPS Officer of the 1973 batch.

4.3 That one Shri B.K. Dey, who also belongs to 1973 batch of IPS Officers and was senior to the Applicant, was allotted to the West Bengal Cadre of IPS upon his selection for appointment to IPS as a direct recruit. Being a resident of Shillong, Meghalaya having born and brought up at Shillong, naturally said Shri Dey had all along an inclination to come to Shillong. For that purpose said Shri Dey upon his allotment to the West

Bipul Chandra Kalita

Bengal Cadre made representations for his transfer to Assam - Meghalaya Joint Cadre facilitating his posting in Meghalaya. His efforts for such transfer eventually was materialised in the year 1984 when he was allowed the cadre transfer by transferring him from West Bengal to Assam-Meghalaya Joint Cadre and posting him at Shillong. He was so transferred by a notification No. 1-29011/1/81/IPC dated 5.6.84 issued by the Government of India in the Ministry of Home Affairs. Pursuant to his such transfer, said Shri Dey joined the Assam-Meghalaya Cadre on being posted as AIGP in the office of the IGP, Meghalaya, Shillong on 6.9.84.

The Applicant is not in position of the said notification dated 5.6.84 and certificate of transfer of charge etc. dated 6.9.84 and accordingly craves leave of the Hon'ble Tribunal for a direction to the Respondents to produce the same before this Hon'ble Tribunal. However, it is stated that there is no dispute regarding the above position relating to cadre transfer of said Shri Dey and this an admitted position.

4.4 That as per the provisions of the IPS (Regulation of Seniority) Rules, 1954, if an officer is transferred from one cadre to another at his request, he shall be assigned a position in the gradation list of the cadre to which he is transferred, below all the officers of his category borne on that cadre who have the same year of allotment. In this connection Rule 7 (2) of the said Rules may be referred to.

Re Dul Chandra Kalita

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4.5 That in terms of the provisions of the said Rules, the position of said Shri Dey ought to have been assigned below all the officers of 1973 batch of IPS in the Assam - Meghalaya Joint Cadre. Since Shri Dey and the Applicant belong to 1973 batch of IPS, the Applicant although was initially junior to said Shri Dey, became senior to him on and from 5.6.84/6.9.84, by operation of the provisions of statutory Rule 7(2) of the said Rules and there cannot be any denial of the said position.

4.6 That Shri Dey was promoted to officiate as additional DGP & IGP by a Notification No. HPL.52/90/Pt/213 dated 25.10.99.

A copy of the said Notification dated 25.10.99 is annexed as Annexure-1.

4.7 That while promoting said Shri Dey as Additional DGP & IGP by the aforesaid Notification dated 25.10.99, the case of the Applicant and many others much senior to said Shri Dey were not considered. Such non-consideration included the officers belonging to even earlier batches of IPS than 1973. Mentioned may be made of the names of Shri D.N. Dutta (1971) and Shri G.M. Srivastava (1972). On the other hand, even the officers of the same batch like that of the Applicant was also not considered, who was even otherwise senior to said Shri Dey. Mentioned may be made of the name of Shri R.N. Mathur (1973).

4.8 That being aggrieved by non-consideration of the

Bipul Chandra Kalita

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case of the Applicant for promotion presumably on the ground that he is junior to said Shri Dey, the Applicant submitted several representations. One such representation was forwarded from the office of the DGP, Assam to the Government of Assam in the Home Department under letter No. FA/XXII/614/315 dated 2.2.2000.

A copy of the representation dated 25.2.2000 and a copy of the letter dated 2.2.2000 are annexed as Annexure-2 & 3 respectively.

4.9 That although in the Annexure-3 letter dated 2.2.2000, there is a mention regarding purported re-examination of seniority positions in the year 1989, the Applicant was never informed of any such re-examinations of seniority positions by the Government of India. Similarly in the gradation list of 1999 the positions of the Applicant has been wrongly assigned below said Shri Dey, ignoring the provisions of the aforesaid rules in terms of which said Shri Dey can never be senior to the Applicant and for that matter any of the officers of 1973 batch. No Civil List assigning the seniority positions of the officers can override the statutory rules.

4.10 That as already stated above, the Applicant retired from service with effect from 31.5.2000 on attaining the age of superannuation. Immediately thereafter, the aforesaid officers who were earlier ignored for promotion to the rank of Additional DGP with effect from 25.10.99 when Shri Dey was so

Dipul Chandra Lalitha

promoted, have been promoted by a Notification issued under Memo No. HMA.145/98/79-A dated 1.6.2000.

A copy of the said Notification dated 1.6.2000 is annexed as Annexure-4.

4.11 That after the representations submitted by the Applicant, it was his legitimate and bonafide expectation that justice would be done to him and he would be assigned correct seniority position with consequential benefit of promotion with effect from the date when his junior said Shri Dey was so promoted. In fact justice was done to the officers who were promoted to the rank of Additional DGP with retrospective effect by the aforesaid Annexure-4 Notification dated 1.6.2000. However, the case of the Applicant was kept pending till his retirement on 31.5.2000 and immediately on the following day i.e. 1.6.2000, the notification was issued promoting retrospectively the officers mentioned therein. This is *prima facie* discriminatory and violative of Article 14 and 16 of the Constitution of India.

4.12 That immediately on coming to know about the issuance of the said Notification dated 1.6.2000, the Applicant who is now physically handicapped due to loss of eye sight and Kidney Transplantation visited the office of the Respondents and submitted his oral representation protesting denial of consideration of his case for promotion. Thereafter also he has visited the office of the Respondents on several occasions and submitted his oral representations. However, apart from

Dekul Chandra Lalita

the assurance of doing the needful in the matter, nothing has been communicated to him either by granting him the promotion or by intimating the grounds for not considering his case for such promotion. It is under these circumstances, the instant OA has been filed.

4.13 That the Applicant states that the matter relating to his promotion to IPS was grossly delayed, but for which he would have been promoted to IPS at an earlier date than the date on which he was so promoted. In this connection it is stated that there was no meeting of the selection committee to hold the selection for promotion to IPS for the years 1972, 1973, 1974, 1975 and 1976 and it is the legitimate expectation of the Applicant that his name would have been included atleast in the 1974 select list, had the selection committee been constituted and held its meeting as required statutorily under the relevant rules. This position resulted in loss of seniority to the Applicant atleast by 3/4 years. Be it stated here that the Applicant was promoted to IPS on 7.11.78. The Government of Assam had also by their communications at the relevant point of time was pleased to highlight as to how the promotee officers were deprived. In one of their such communication issued by the Commissioner & Secretary, Department of Home, the name of the Applicant was shown about the name of Shri B.K. Dey applying the provisions of the said Rules. The said communication was sent in August, 1985 and the Applicant craves leave of the Hon'ble Tribunal to produce the copy of the same, if and when required.

*Re
B. K. Dey*

4.14 That going by the sequence of events, there is not even an iota of doubt that the Applicant is senior to said Shri Dey and accordingly he is entitled to the promotions granted to said Shri Dey applying the principle of "Next Below Rule". Shri Dey has not been made a party Respondent in this proceeding, inasmuch as, the Applicant will not gain anything by raising a seniority dispute with him at this juncture. His prayer is to give him the benefit of promotion which has been given to said Shri Dey.

4.15 That the Applicant states that while issuing the Notification dated 1.6.2000 by promoting the officers named therein with retrospective effect, the case of the Applicant ought to have been considered applying the test of "Next Below Rule". However, the same having not been done and the representations of the Applicant having not been entertain, the Applicant has got no other alternative than to come under the protective hands of this Hon'ble Tribunal.

4.16 That the Applicant states that the Respondents ought to have considered the case of the Applicant as has been done in case of others. By not doing so, he has been deprived of his legitimate promotion.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :

5.1 For that the non-preparation of the select list on time during the long period violated the provisions of relevant rules, and deprived the Applicant of the opportunity to come in the select list. As at the relevant time, the Applicant was holding a cadre post,

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Re: P. Chandra Kaliya

therefore, had his name appeared in the select list during that period, he would certainly have been promoted to IPS may be atleast in 1974 if not in earlier years.

5.2 For that Shri B.K. Dey who came on transfer to the Assam Meghalaya Joint Cadre as per his own request, could not have assigned higher seniority than the Applicant in violation of Rule 7(2) of the Seniority Rules.

5.3 For that applying the test of "Next Below Rule", the Applicant ought to have been promoted to the rank of Additional DGP with effect from the date when said Shri Dey was so promoted and as was given to other officers who were earlier deprived of such promotion.

5.4 For that the Civil List published by the Respondents assigning wrong seniority to the Applicant cannot override the provisions of the statutory rules and accordingly the Applicant being senior to said Shri Dey, he is entitled to be promoted to the rank of Additional DGP from the date when said Shri Dey was so promoted.

5.5 For that malafide and colourable exercise of power is writ large on the face of it inasmuch as immediately after the retirement of the Applicant, others who were also deprived like that of the Applicant were promoted with retrospective effect to the deprivation of the Applicant.

5.6 For that in any view of the matter, the

Ranu Chandra Koley

action/inaction on the part of the Respondents is not sustainable and the Applicant is entitled to the reliefs sought for in this OA.

6. DETAILS OF REMEDIES EXHAUSTED :

The Applicant declares that he has exhausted all the remedies available to him there is no alternative remedy available to him in law.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT :

The Applicant further declares that he has notified any application, writ petition or suit regarding the matter in respect of which this applicant has been made before any Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT FOR :

Under the facts and circumstances and in the premises aforesaid the OA be admitted records be called for an upon hearing the parties on the cause or causes that may be shown and on perusal of the records be pleased to grant the following reliefs :

8.1 To direct the Respondents to promote the Applicant to the rank of Additional DGP with effect from 25.10.99 with all consequential benefits of arrear salary, fixation of pensionary benefits etc.

8.2 Cost of the application.

8.3 Pass any other order/orders or give direction/directions as may be deemed fit and proper under the facts and circumstances of the case to give

Ritul Chandra Kalik

complete and full relief to the Applicant.

9. INTERIM ORDER PRAYED FOR :

In the facts and circumstances stated above, the Applicant does not pray for any interim relief. However, he prays for an early disposal of the OA having regard to the fact that he has already retired from service on attaining the age of superannuation.

10.

The application is filed through Advocate.

11. PARTICULARS OF THE I.P.O. :

- i) I.P.O. No. : 6G 788508
- ii) Date : 27/9/2001
- iii) Payable at : Guwahati.

12. LIST OF ENCLOSURES :

As stated in the Index.

Bijan Chakraborty

VERIFICATION

I, Shri Bipul Chandra Kalita, aged about 61 years, son of Late M.C. Kalita, resident of Natun Sarania (Gandhi Basti), Chandmari, Guwahati-3, do hereby solemnly affirm and verify that the statements made in paragraphs 1, 2, 3, 4¹, 4², 4³, 4⁴, 4⁵, 4⁷, 4⁸, 4⁹, 4¹¹, 4¹², 4¹³, 4¹⁴, 4¹⁵, 4¹⁶ and ^{5 to 12} are true to my knowledge ; those made in paragraphs 4⁶ and 4¹⁰ are true to my information derived from records and the rests are my humble submissions before the Hon'ble Tribunal.

And I sign this verification on this the 06 th
November
day of ~~September~~, 2001.

Bipul Chandra Kalita

GOVT. OF MEGHALAYA
HOME (POLICE) DEPARTMENT

ORDER BY THE GOVERNOR

NOTIFICATION.

Dated Shillong, the 25th Oct, '99.

No. HPL.52/90/Pt/213 - Shri B.K.Dey, IPS

(R.R.737. I.G.P.(HQ) Meghalaya is temporarily promoted to officiate as Addl.D.G.P. & I.G.P. in the scale of pay of Rs.22,400.52/- 24,500 pm plus other allowances as admissible under the rules against the existing vacancy with effect from the date of taking over charge and until further orders.

On taking over charge of the post of Addl. Director & I.G.P. Meghalaya, Shri B.K.Dey, IPS, is allowed to hold the current charge of the duties and functions of the D.G. & I.G.P. Meghalaya, Shillong until further orders.

G.P.Wahlang,
Commissioner & Secretary to the
Govt.of Meghalaya
Home (Police) Department, Shillong.

Attested
R.D.
Advocate.

OFFICE OF THE DIRECTOR GENERAL VIGILANCE
JD ANTI-CORRUPTION:ASSAM:GUWAHATI.

Letter No.D.GVA/IG/PF/2000/576

Dated the 25th Feb/2000

To : The Secretary to the Govt. of Assam,
Home Department,
Dispur-6.

Subject : REPRESENTATION FROM SHRI B.C.KALITA, IPS
(SPS-1973) CLAIMING SENIORITY ABOVE
SHRI B.K.DEY, IPS (R.R.1973) IN THE ASSAM-
MEGHALAYA JOINT CADRE.

Sir,

I have the honour to invite your kind attention to the Memo No.FA/XXII/614/315 dated 2/2/2000, addressed by Shri G.Bhuyan, IPS., Dy. Inspector General of Police, (Admn.) Assam, Guwahati on the above noted subject and to state as below :-

Rule 7, Sub-Rule (2) of The Indian Police Service (Regulation of Seniority) Rules 1954 clearly states that " If an officer is transferred from one cadre to another at his request, he shall be assigned a position on the gradation list of the cadre to which he is transferred, below all the officers of his category borne on that cadre who have the same year of allotment".

In this particular case under reference, Shri B.K. Dey, IPS., (1973) -R.R. secured his transfer from West Bengal Cadre to Assam-Meghalaya Joint Cadre at his own request and the Cadre transfer was not done in the interest of the public service. Hence, as per above Rules his name/automatically figure below my name in order of seniority as my year of allotment to the IPS is 1973.

In this connection, it may be further pointed out that the civil list as quoted in the Memo addressed by Dy.I.G.(A) can in no way supersede the relevant rules and procedures which is 'The Indian Police Service (Regulation of Seniority) Rules 1954' in this particular case.

contd...2

Attested
H.Das
Advocate.

I therefore, request you kindly to issue necessary order as requested in the Memo under reference addressed by Dy.I.G.(A) Assam, Guwahati.

Yours faithfully,



(B.C.KALITA)
Inspector General of Police,
Vigilance & Anti-Corruption,
Assam, Guwahati.5.

Memo No.DGVA/IG/PF/2000/56-1 Dated the 25th Feb/2000.

Copy to :-

- 1) The Director General of Police, Assam, Ulubari, Guwahati for favour of kind information and necessary action.



(B.C.KALITA)
Inspector General of Police,
Vigilance & Anti-Corruption, Assam,
Guwahati-5.

Attested
M. D. S.
Advocate.

OFFICE OF THE DIRECTOR GENERAL OF POLICE : ASSAM : GUWAHATI

LETTER NO. FA/XXII/614/315, Dated Guwahati, the 2nd Feb/2000

From :: Shri G.Bhuyan, IPS,
Deputy Inspector General of Police,(A),
Assam :: Guwahati.

To :: The Secretary to the Govt. of Assam,
Home Department, Dispur, Guwahati-6.

Sub. :: REPRESENTATION FROM SHRI B.C.KALITA, IPS
(SPS-1973) CLAIMING SENIORITY ABOVE
SHRI B.K.DEY, IPS (RR-1973) IN THE ASSAM
AND MEGHALAYA JOINT CADRE.

Sir,

I am directed to enclose herewith a copy of representation dated 20/01/2000 from Shri B.C.Kalita, IPS (SPS-1973) claiming Seniority above Shri B.K.Dey, IPS (RR-1973) of Assam & Meghalaya Joint Cadre, which is self explanatory. for necessary action by the Govt.

In the above connection, it may be stated that as per the Govt. of India O.M.No.1.15011/3/82-IPS-I dated.- 21/12/87 the Seniority of Shri B.K.Dey, IPS (RR-1973) and Shri B.C.Kalita, IPS (SPS-1973) was fixed as below :-

1. Shri P.K.Dey, IPS (RR-1973)
2. Shri P.N.Goswami, IPS (SPS-1973) (Retired).
3. Shri K.R.Deb, IPS (SPS-1973) (Retired).
4. Shri N.C.Bhattacharjee, IPS (SPS-1973) (Retired).
5. Shri R.C.Dutta, IPS (SPS-1973) (Retired).
6. Shri S.K.Deb, IPS (SPS-1973) (Retired).
7. Shri M.K.Choudhury, IPS (SPS-1973) (Retired).
8. Shri R.Biswas, IPS (SPS-1973) (Retired).
9. Shri B.C.Kalita, IPS (SPS-1973). (31.5.2)

The said Seniority position was re-examined by the Govt. of India and a fresh Notification issued which was re-notified by the Govt. of Assam vide Notification No. HMA.694/82/Pt-I/126 dtd. ^{16th} Feb/1989, without any change of their above Seniority position.

There is no change in the above position of Shri B.K.Dey, IPS (RR-1973) and Shri B.C.Kalita, IPS (SPS-1973) in the Indian Police Service Civil List 1999 published by the Govt. of India.

Yours faithfully,

Sd/-
(G.Bhuyan)

Deputy Inspector General of Police,(A),
Assam :: Guwahati

Contd. 2/-

*Attested
Anu.
Advocate.*

(2)

Memo No. FA/XXII/614/315-A. Dated Guwahati, the 2nd Feb/2000.

As directed, copy for information to Shri B.C.Kalita, IPS with reference to his letter dtd. 20/01/2000.


Deputy Inspector General of Police, (A),
Assam :: Guwahati

2/2

Attested
MSas
Advocate.

DK
Congratulation

8-18-
1/6

Annexure - 4

GOVERNMENT OF ASSAM
HOME (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur, the 1st June, 2000.

NO. HMI. 146/98/79 : Shri D.N. Dutta, IPS (RR-71), Inspector General of Police (OSD), Assam is promoted to the rank of Addl. Director General of Police in the pay scale of Rs. 22,400-525-24,500/- with effect from 25.10.99 and posted as O.S.D. in the rank of Additional Director General of Police Assam with effect from the date of taking over charge and until further orders against the newly created post.

NO. HMI. 146/98/79 (a) : Shri G.M. Srivastava, IPS (RR-72), Inspector General of Police (Operations), Assam is promoted to the rank of Additional Director General of Police in the pay scale of Rs. 22,400-525-24,500/- with effect from 25.10.99 and posted as Additional Director General of Police (Operations), Assam with effect from the date of taking over charge and until further orders against the newly created post.

NO. HMA. 146/98/79 (b) : Shri R.N. Mathur, IPS (RR-73), Inspector General of Police (Admn.), Assam is promoted to the rank of Additional Director General of Police in the pay scale of Rs. 22,400-525-24,500/- with effect from 25.10.99 and posted as Additional Director General of Police (Admn.), Assam with effect from the date of taking over charge and until further orders against the newly created post.

Sd/- A. Bardole, Deputy Secretary to the Govt. of Assam, Home (A) Department.

Memo. No. HMI. 146/98/79-a, Dated Dispur, the 1st June, 2000.

Copy to:-

1. The Accountant General, Assam, Maidanagaon, Beltola, Guwahati-29.
2. The Director General & Inspector General of Police, Assam, Ulubari, Guwahati-7.
3. The Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.
4. The Secretary to the Govt. of Meghalaya, Home (P) Deptt, Shillong.
5. The Addl. Director General of Police/Insp. General of Police/Dy. Insp. General of Police,
6. The Superintendent of Police/Commandant,
7. Shri
8. The P.S. to Chief Minister, Assam, Dispur, Guwahati-6.
9. The P.S. to Chief Secretary, Assam, Dispur, Guwahati-6.
10. The P.S. to Addl. Chief Secretary, Assam, Dispur, Ghy-6.
11. The P.S. to Secretary, Home Deptt., Assam, Dispur, Guwahati-6.
12. The P.P.S. to Chief Minister, Assam, Dispur, Guwahati-6.
13. The Superintendent, Assam Govt. Press, Bamanimaldai, Guwahati-21 for publication.

By order etc.,

1/6 2000
Deputy Secretary to the Govt. of Assam, Home (A) Department.

SITAKK

Attested
W.S. Das
Advocate.